IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

CP.Ne.27 ef 2000 in OA.Ne.1049 ef 1999.

DATE OF ORDER: 17-4-2000.

Between:

Y.Chenchu Bathaigh.

... Applicant

and

Shri N.C.Sinha, General Manager, South Central Railway, Rail Nilayam, Secunderabad.

...Respendent

COUNSEL FOR THE APPLICANT :: Mr.K.Sudhakar Reddy

COUNSEL FOR THE RESPONDENT :: Mr.J.R.Gopal Rae

COR AM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: ORDER:

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.K.Sudhakar Reddy, learned Counsel for the Applicant and Ms.Shakti for Mr.J.R.Gopal Rao, learned Standing Counsel for the Respondents.

2. The Order passed in the OA dated 22-7-1999 has been complied with by giving age relaxation to the applicant herein asper Para.2 of the Order dated 13-4-2000. This Para 2 reads as below:-

'The matter has been examined by the Beard who have accorded relaxation of upper age limit in favour of Shri Y. Chenchu Bathaiah for considering him for appointment in Group 'D'.'

In view of the above, the CP is closed. No costs.

(R.RANGARAJAN) MEMBER(A) (D.H.NASIR) VICE CHAIRMAN

DATED: this the 17th day of April, 2000

Dictated in the Open Court

*** DSN

Mr. Ha